

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA.290/93

date of decision : 20-8-93

Between

1. S. Kesavan Potti
2. K.C. Thamas
3. Srinivasan V. Sharma
4. S. Rama Murthy
5. S. Krishna Swami
6. C. Bhaskara Rama Murthy
7. Sri T. Venkata Rao
8. Sri M. Mukteswara Rao : Applicants

and

1. The Principal Director of Audit
South Central Railway
Secunderabad

2. The Comptroller & Auditor General
of India

3. Union of India, rep. by
Secretary
Ministry of Finance
Dept. of Expenditure
New Delhi

: Respondents

Counsel for the applicants : Ran. Advocate

Counsel for the respondents : N.R. Devaraj, &
G. Parameshwara Rao

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER, (ADMINISTRATION)

JUDGEMENT

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri K. Venkateswara Rao, learned counsel for
the applicants and Sri N.R. Devaraj, & Sri G. Parameswara
Rao, learned counsel

2. This OA was filed praying for declaration that applicants 1 to 6 are entitled to promotional grade in the scale of Rs.2200-4000 w.e.f.1-4-87, and the applicants 7&8 are entitled to the said scale w.e.f.1-6-1988 and 1-2-1990 respectively and for notional pay fixation in the said scale in terms of OM F.6(82)-IC/91, dated 22-9-1992 and for pensionary benefits on that basis from 1-4-1992.

3. It is submitted for the applicants that pending disposal of this OA they are given the pension as prayed for by them, from 1-4-1992 and hence this OA is not pressed by pensionary benefits are not given to them on the basis of notional pay fixation referred to.

4. Subject to the above, the applicants are permitted to withdraw this OA.

P.J.Thiru

(P.T. Thiruvengadam)
Member (Admn)

Neeladri
(V. Neeladri Rao)
Vice-Chairman

Dated : August 20, 93

To

1. The Principal Director of ~~an~~ Audit, S.C.Rly, Secunderabad.
2. The Comptroller & Auditor General of India, New Delhi.
3. The Secretary, Union of India, Ministry of Finance, Dept. of Expenditure, New Delhi.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Mr.G.Parameswar Rao, SC for ~~AG~~.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

Adarsh
27/8/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.RIRUVENGADAM:M(A)

Dated: 20-8-1993

ORDER/JUDGMENT:

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in

O.A.No. 290/93.

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

